

**Payment of Hospital Stoppage by  
Defence Employees**

1167. **Shri S. M. Banerjee:** Will the Minister of Defence be pleased to state:

(a) whether it is a fact that worker who sustains injury or accident while on duty has to pay hospital stoppage while in the hospital;

(b) if so, whether a representation has been made by the All India Defence Employees' Federation requesting discontinuance of such recoveries; and

(c) if so, the reaction of the Government?

**The Minister of Defence (Shri Krishna Menon):** (a) Industrial employees under the Army, Navy and Air Force recruited on or after 1st August, 1949, who belong to Class III, and all non-industrial and industrial employees in Ordnance Factories, are required to pay hospital stoppage @ Re. 1 per diem subject to a maximum of half the pay and allowance due to them for period of their treatment in Hospital.

(b) Yes, Sir.

(c) It has not been found possible to accept the demand in view of the varying entitlements of different categories of workers in the matter of medical treatment. Revision of medical entitlements of various categories of staff including rate of hospital stoppages will depend on Government's decision on Pay Commission's recommendations.

**Colonies for Scheduled Castes in U.P.**

1168. { **Shri S. M. Banerjee:**  
**Shri Panigrahi:**

Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Central Government have advanced or propose to advance any financial assistance to the Government of Uttar Pra-

desh for the construction of colonies for Scheduled Castes during 1959-60;

(b) if so, amount paid so far; and

(c) the amount still to be paid?

**The Deputy Minister of Home Affairs (Shrimati Alva):** (a) No, Sir. There is only a housing programme.

(b) and (c). Do not arise.

**Discrimination between Industrial and  
Non-Industrial Employees**

1189. { **Shri S. M. Banerjee:**  
**Shri Panigrahi:**

Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 221 on the 13th August, 1959 and state whether the disparity between the industrial and non-industrial civilian employees in Defence Services in the matter of leave and holidays has since been removed?

**The Minister of Defence (Shri Krishna Menon):** The Ad-hoc Committee has since submitted its report. The Committee has not recommended the removal of all disparities in the matter of leave and holidays for Non-Industrial and Industrial employees but has recommended changes in certain respects only. Since then the Pay Commission's report has been received, Government's decisions on Pay Commission's recommendations on some of these matters are awaited.

**हिमाचल प्रदेश में निवृत्ति-वेतन के मामले**

१९६०. श्री पद्म देव : क्या गृह-कार्य मंत्री यह बताने को कृपा करेंगे कि :

(क) हिमाचल प्रदेश में इस समय निवृत्ति-वेतन के मामले में कितने मामलों में विचाराधीन हैं ; और

(ख) निवृत्ति-वेतन के मामलों का निर्णय होने से पूर्व कितने कर्मचारी मर गये ?